

उद्योग मंत्रालय में राज्य मंत्री
(श्री चरणजीत चानना) : (क) दि नेशनल
न्यूजप्रिंट एण्ड पेपर मिल्स को पिछले तीन
वर्षों से हानियां हो रही हैं।

(ख) पिछले तीन वर्षों के दौरान
मिल में हुए उत्पादन तथा क्षमता का
उपयोग नीचे दिया गया है :—

वर्ष	उत्पादन मी० टन में	क्षमता उपयोग का प्रतिशत
		प्रतिशत
1977-78	55,503	82.22
1978-79	47,965	71.05
1979-80	47,385	70.20

पिछले तीन वर्षों में नेपा न्यूजप्रिंट
का बिक्री मूल्य निम्न प्रकार था :—

अवधि	प्रति मी० टन बिक्री मूल्य
	रुपये
12-6-75 से 20-4-79 तक	2700
21-1-79 से 16-3-80 तक	3200
17-3-80 से 24-10-80 तक	3682
25-10-80 से (विद्यमान अवधि)	3886

(ग) अखबारी कागज तैयार करने
में मुख्य रूप से कच्ची सामग्री के रूप में
मलाई का इस्तेमाल किया जाता है तथा
इस बात को ध्यान में रखते हुए अखबारी
कागज की किस्म संतोषजनक कही जा
सकती है, फिर भी, मिल किस्म सुधारने
के लगातार प्रयत्न कर रही है।

(घ) और (ङ) मिल के अधिकारी,
राज्य सरकार और अन्य संगठनों के साथ

विचार विमर्श करने के लिए कभी-कभी
भोपाल का दौरा करते हैं। नेपा मिल्स
को 1978-79 से बिजली की भारी कमी
का सामना करना पड़ रहा है। विद्यमान
उपकरणों का नवीकरण करके और अतिरिक्त
विद्युत् बायनरों की स्थापना करके पर्याप्त
कैप्टिव विद्युत् जनित्रण के लिए कदम
उठाए जा रहे हैं।

Amendment to Criminal Procedure Code for releasing of prisoners serving life sentence

1256. SHRI V. S. VIJAYARAGHA-
VAN: Will the Minister of HOME
AFFAIRS be pleased to state:

(a) whether Government had
amended the Criminal Procedure
Code in 1978 with a view to releasing
the prisoners serving life sentence
after 14 years;

(b) whether the same concession
will be available to the prisoners sen-
tenced prior to 1978; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFF-
AIRS (SHRI P. VENKATASUB-
BAIAH): (a) to (c) Section 433A
providing that notwithstanding any-
thing contained in section 432, where
a sentence of imprisonment for life
is imposed on conviction of a person
for an offence for which death is
one of the punishment provided by
law, or where a sentence of death
imposed on a person has been com-
muted under section 433 into one of
imprisonment for life, such person
shall not be released from prison
unless he had served at least four-
teen years of imprisonment was in-
serted in the Code of Criminal Pro-
cedure by the Code of Criminal
Procedure (Amendment) Act, 1978
(45 of 1978), which came into force
with effect from 18th December,
1978.

The provision places restrictions on the powers of the State Government to release specified categories of prisoners undergoing life imprisonment. The Supreme Court in its recent judgment pronounced on 11th November, 1980 in Maru Ram etc. etc. *versus* Union of India and Another has *inter-alia* held that the provision is prospective in effect, i.e., the mandatory minimum of 14 years' actual imprisonment will not operate against those whose cases were decided by the trial court before the 18th of December, 1978, when Section 433A came into force.

Maruti Ltd.

1257. SHRI SUDHIR GIRI: Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) the number of the employees working in the Maruti Ltd. just before the company was taken over by the Central Government;

(b) the number of vehicles produced so far by the Maruti Ltd.;

(c) total amount of money paid to help the Maruti Ltd. by the Central Government before it was taken over; and

(d) the names of the shareholders of the company who would get the compensation in terms of the Maruti Ltd. (Acquisition and Transfer of Undertakings) Ordinance, 1980?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) As reported by the Official Liquidator, 27 persons were employed with the Maruti Limited on the date of its take over by the Central Government.

(b) According to the information furnished by M/S. Maruti Limited in May, 1976, the manufacture of cars had commenced at the rate of about 15/20 cars per month with effect from 7th July, 1975.

(c) No payment was made by the Central Government to help Maruti Limited before its take-over on 13-10-80.

(d) The Maruti Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980 does not specifically provide for compensation to the shareholders.

Overstaying by Pakistani and Bangladesh Nationals

1258. SHRI L. S. TUR:

SHRI AMARSINH
RATHAWA:

SHRI B. V. DESAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many Pakistani Nationals and Bangladesh Nationals are overstaying in Delhi and other parts of country; and

(b) if so, the number thereof and the reasons for not asking them to leave the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) Information is being collected and will be laid on the Table of the House

Increase of IPS Cadre Strength in Andhra Pradesh

1259. SHRI P RAJAGOPAL NAIDU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any representation to the Government this year to increase IPS cadre strength in Andhra Pradesh; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) No such request has been